



* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(COMM) 141/2022 & I.A. 3048/2023

SPORTA TECHNOLOGIES PVT. LTD. AND ANR.

..... Plaintiffs

Through: Mr. Prithvi Singh and Mr.

Rohan Krishna Seth, Advs.

versus

DREAM7 ENTERTAINMENT PRIVATE LIMITED AND ANR. Defendants

Through: Mr. Vishnu Kant Pandey, Adv.

CORAM:

HON'BLE MR. JUSTICE C.HARI SHANKAR

ORDER 13.03.2023

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I.A. 3048/2023 (under Order IX Rule 7 of CPC)

1. This application is wrongly listed today as it already stands allowed on the last date.

CS(COMM) 141/2022

2. List before the learned Joint Registrar for admission/denial of documents and marking of exhibits on 6th April 2023 whereafter the matter would be placed before the court for case management hearing and further proceedings.

C. HARI SHANKAR, J.

MARCH 13, 2023

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